

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)....CC.4463-4464/2004

(From the judgement and order dated 07/08/2003 in FAO 2687/03
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SHRI PAL

Petitioner (s)

VERSUS

RAM CHANDER & ORS.

Respondent (s)

(With IA.1-2 Appln(s). for c/delay in filing SLP and
Office Report)

Date : 31/05/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL (VACATION BENCH)
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)Mr. Sanjib Dutta, Adv.
Mr.V.N. Raghupathy,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice on the applications for condonation of delay as also on the special leave petitions. The notice shall state as to why the matters should not be remanded to the High Court for the purpose of giving reasons in support of its order of dismissal.

:2:

The petitioner is directed to deposit the entire amount in this Court, within a period of two weeks from date. In default of such deposit within the aforesaid period, the special leave petitions shall stand dismissed. In the event such deposit is made, the same shall be invested in a short term fixed deposit in a Nationalised Bank and shall be kept renewed pending further orders of this Court.

(USHA BHARDWAJ)
P.S. TO REGISTRAR

(MADHU SAXENA)
COURT MASTER